

SUPREME COURT OF INDIA

This relates to the proposal for appointment of Shri Manish Choudhury, Advocate and Smt. Selina Begum, Judicial Officer, as Judges of the Gauhati High Court:

The recommendation made by the Collegium of the Gauhati High Court on 1st May, 2017, for elevation of Shri Manish Choudhury, Advocate and Smt. Selina Begum, Judicial Officer, was considered by the Supreme Court Collegium on 6th April, 2018 when it was decided to defer the proposal.

In order to ascertain suitability of the above-named recommendees for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Gauhati High Court. Copies of their letters of opinion received in this regard are placed below.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material placed in the file including the observations made by the Department of Justice therein and views of our consultee-colleagues. Having regard to all relevant factors, the Collegium is of the considered view that Shri Manish Choudhury, Advocate is suitable for being appointed as Judge of the Gauhati High Court.

As regards Smt. Selina Begum, Judicial Officer, having regard to the material on record, the Collegium is of the considered view that the proposal for her elevation deserves to be remitted to the Chief Justice of the High Court.

In view of the above, the Collegium resolves to recommend that Shri Manish Choudhury, Advocate be appointed as Judge of the Gauhati High Court.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(A.K. Sikri), J.

December 04, 2018.

